

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/398/2018  
WITH  
MISC. APPLICATION NO. 291/710/2019**

**DATE OF ORDER:** 21.08.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Sh. Kuldeep Sehgal S/o late Shri Harish Chand Sehgal, aged 48 years, R/o 3/186, Saket Nagar, Housing Board, Beawar, Dist. Ajmer-305901 (Presently posted at Kendriya Vidyalaya, Beawar (Raj.) as PRT (Music) Group 'B'.

....Applicant

Ms. Kavita Bhati, counsel for applicant.

**VERSUS**

1. Kendriya Vidyalaya Sangathan through the Commissioner, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
2. The Assistant Commissioner (Estt.), Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-110016.
3. The Deputy Commissioner, Kendriya Vidyalaya Sangathan (R.O), 92, Gandhi Nagar Marg, Bajaj Nagar, Jaipur-302016.
4. The Principal, Kendriya Vidhyalaya, Naliya, AFS, Gujarat – 370655.
5. Dr. Shweta Rathor, Presently posted as PRT, Music Teacher, Kendriya Vidhyalaya, Naliya, AFS, Gujarat – 370655.

....Respondents

Mr. Hawa Singh, counsel for respondents no. 1 to 4.  
None present for respondent no. 5.

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

Learned counsel for the applicant stated that initially the applicant had made a request for transfer to Kendriya Vidyalaya, Ahmedabad or at any other nearby station. But instead of

posting him at Ahmedabad, he was ordered to be transferred to Kendriya Vidyalaya No. 1, Rewa in the State of Madhya Pradesh.

2. Learned counsel for the applicant pointed out that during pendency of the Original Application, the applicant came to know about the fact of availability of certain other vacancies at Ahmedabad and other nearby stations and, therefore, he moved a representation dated 08th August, 2019 (Annexure MA/1) seeking his posting against one of those vacancies.

3. Learned counsel for the applicant stated that the applicant would be satisfied if a direction is issued to official respondents to take a decision over the aforesaid representation of the applicant within a time frame.

4. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application with a direction to Commissioner, Kendriya Vidyalaya Sangathan, New Delhi to take a decision over the applicant's representation dated 08th August, 2019 (Annexure MA/1) and pass a reasoned and speaking order in accordance with the policy guidelines in vogue. Before taking any decision in the matter, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of one month from the date of receipt of a certified copy of this order.

5. Ordered accordingly. No order as to costs.

6. In view of the order passed in the O.A., M.A. No. 291/710/2019 is rendered infructuous and the same is also disposed of.

**(A. MUKHOPADHAYA)**  
**ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)**  
**JUDICIAL MEMBER**

Kumawat